

**CENTRAL ADMINISTRATIVE TRIBUNAL
JODHPUR BENCH; JODHPUR**

ORIGINAL APPLICATION NO. 256/2011

DATE OF ORDER: 03.08.2011

CORAM:

**HON'BLE DR. K.B. SURESH, JUDICIAL MEMBER
HON'BLE MR. SUDHIR KUMAR, ADMINISTRATIVE MEMBER**

Manish Vyas S/o late Shri M.K. Vyas, by caste Brahman, aged about 32 years, R/o Kabutaron Ka Chowk, Bhajan Chowki, Jodhpur [father was A.O. in A.I.R., Jodhpur].

...Applicant.

Mr. R.S. Shekhawat, counsel for applicant.

VERSUS

1. Union of India through the Secretary, Ministry of Information and Broadcasting, Government of India, New Delhi.
2. The Director General, S-2 Section, All India Radio Station, New Delhi.
3. The Centre Director, Prasar Bharti, Broadcasting Corporation of India, Indian Prasaran Nigam, All India Radio Station, Jaipur.
4. The Director, All India Radio Station, Paota 'C' Road, Jodhpur.

... Respondents.

**ORDER
(Per Dr. K.B. Suresh, Judicial Member)**

We have heard the learned counsel for the applicant. The matter is relating to compassionate appointment. It would appear that even though the applicant had applied for compassionate appointment in the year 2008, but the same has not been decided till now. The purpose of compassionate appointment is immediate succour, therefore, the intention of the Scheme itself will be defeated, if such undue delay is caused



in considering such applications for compassionate appointment. Therefore, the respondents are directed to look into the matter and pass an appropriate speaking order within two months next. The Original Application is, thus, allowed to the limited extent as stated above. No order as to costs.


(SUDHIR KUMAR)
ADMINISTRATIVE MEMBER


(DR. K.B. SURESH)
JUDICIAL MEMBER

kumawat